

**Loan to Landless for poultry and Dairy farming**

8928. SHRI K. MALLANNA: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether it is a fact that some amount was granted by the Central Government to the landless labourers as loan for poultry farming, dairy farming during 1979-80 (till 29th February, 1980);

(b) if so, the details in this regard, (State-wise); and

(c) the States in which the amount granted was not fully utilised?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM):

(a) No, Sir. Under the Special Programme like Integrated Rural Development (IRD) Programme and Special Livestock Production Programme only subsidy is provided by the Central Government for poultry and dairy activities. The loan is to be arranged for the beneficiaries through financing institutions.

(b) Does not arise.

(c) Does not arise.

**Educational Institutions managed by Harijan/Girijan and Tribal People**

8929. SHRI K. PRADHANI: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) what are the details regarding the educational institutions which have been founded and managed by the Harijan/Girijan or Tribal people at present, (State-wise);

(b) whether Government are taking into consideration to provide more substantial grants to the colleges of such institutions on top priority basis; and

(c) if so, what are the details regarding the grants and schemes and to what extent the University Grants Commission sanction and release grants to such institution conducted and managed by the above mentioned people?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI-MATI SHEILA KAUL): (a) The Ministry of Education is not maintaining any separate list of educational institutions founded or managed by the Harijan/Girijan or Tribal people.

(b) and (c). Grants-in-aid to schools and colleges are substantially the concern of State Governments. University Grants Commission gives development grants to colleges. These are not given on the basis of the management. University Grants Commission gives development grants in relaxation of normal eligibility criteria to colleges located in backward areas, women's colleges and colleges with more than 50 per cent enrolment of Scheduled Caste/Scheduled Tribe students and the quantum of University Grants Commission assistance in such cases is also more than in other cases.

खादी तथा ग्रामोद्योग आयोग के मुख्यालय में विचाराधीन खादी भवन, नई दिल्ली के कर्मचारियों का विवाद

8930. श्री राम सिंह शास्त्री : क्या ग्रामीण पुनर्निर्माण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या खादी तथा ग्रामोद्योग आयोग के बम्बई स्थित मुख्यालय में पिछले 3-4 वर्षों से खादी भवन, नई दिल्ली के कर्मचारियों के कुछ विवाद विचाराधीन पड़े हैं ; और

(ख) यदि हां, तो इन विवादों को कब तक सुलझाये जाने की सम्भावना है ?

**कृषि और ग्रामीण पुनर्निर्माण मंत्रालय**  
**में राज्य मंत्री (श्री गालेश्वर राम) :**  
 (क) जी हाँ।

(ख) इन विवादों से संबंधित तथ्यों की जांच की जा रही है और इन्हें शीघ्र निपटा दिया जायेगा।

**Multipurpose High Dam over River Kosi at Barakshetra**

8931. SHRI BHOGENDRA JHA:- Will the Minister of IRRIGATION be pleased to refer to the reply given to Unstarred Question No. 2720 on 9th March, 1981 regarding Multipurpose High Dam over River Kosi at Barakshetra and state:

(a) whether the updated report has since been finalised and sent to His Majesty's Government of Nepal; and

(b) if so, its salient features?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): (a) No, Sir.

(b) Does not arise.

12 hrs.

**RE. ADJOURNMENT MOTIONS**

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have given an adjournment motion against the Chief Election Commissioner, Shri Shakhder. I seek your permission.

(Interruptions)

MR. DEPUTY-SPEAKER: I will make some observations. Then I will allow you one by one.

I have received notices of adjournment motion from Sarvashri Ajit Kumar Saha, C. T. Dandapani, Satya Gopal Misra, Amar Roy Pradhan,

Harikesh Bahadar, Samar Mukherjee, Ram Vilas Paswan, Bapusaheb Parulekar, Jyotirmoy Bosu, Renupada Das and Mayathevar, on the subject of statements made by the Chief Election Commissioner and the Chief Minister of West Bengal on elections in West Bengal.

One set of adjournment motions is directed against the Chief Election Commission and another set against the Chief Minister of West Bengal.

As hon. Members know, the Chief Election Commissioner is a constitutional authority and specific provisions have been made in this regard in Part XV of the Constitution of India.

The hon. Chief Minister of West Bengal is primarily responsible to the West Bengal Legislative Assembly.

It would be recalled that last session when we had admitted a Question on the subject of Elections in West Bengal, objection was taken on the floor of the House that it would not be appropriate to discuss such matters as Chief Election Commissioner is a constitutional authority. Going by the well-established precedents and practice I would urge the Members to exercise utmost restraint.

I have already had the Members informed individually that I have withheld my consent to their notices for adjournment motion.

(Interruptions)\*

MR. DEPUTY-SPEAKER: I have another observation to make. Please sit down. These things will not go on record.

(Interruptions)\*

MR. DEPUTY-SPEAKER: I have received notices of adjournment motion from Sarvashri Rajesh Kumar Singh, Harikesh Bahadur and Bapusaheb Parulekar on the subject of seizure of Chinese balloons in Imphal which were seen hovering over